

HIGH COURT OF DELHI AT NEW DELHI

No. 94/Rules/DHC

Dated: 15.04.2023

PRACTICE DIRECTIONS

Hon'ble the Chief Justice and his companion Judges, on the recommendations of the "Rules Committee under Section 123 of the CPC which also looks into Delhi High Court (Original Side) Rules, 2018 and Ancillary Matters" has been pleased to issue following Practice Directions for information and compliance by Judges of the Family Courts:-

"It has been brought to the notice of this Court that delay is caused in disposal of the second motion under Section 13B(2) of the Hindu Marriage Act, 1955 due to time taken in summoning the file of the first motion proceedings under Section 13B(1) of the Act from the record room.

In order to obviate the said delay, it is directed that upon disposal of the first motion under Section 13B(1) of the Act, all Judges of Family Courts shall retain the record of the first motion in their Courts for a period of eighteen months from the date of filing of the first motion. The said record be sent to the record room either upon the expiry of the said period or upon the disposal of the second motion under Section 13B(2)."

This Practice Directions shall come into force with immediate effect.

By Order
Sd/-

**(RAVINDER DUDEJA)
REGISTRAR GENERAL**